

## HARYANA VIDHAN SABHA

**LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE 17<sup>TH</sup> DECEMBER, 2021 AT 02.00 P.M.**

### **I. OBITUARY REFERENCES.**

A MINISTER to make reference to the deaths of the late:-

1. Chief of Defence Staff, General Bipin Rawat, Brigadier Lakhwinder Singh Lidder and other victims of the helicopter crash.
2. Shri Hari Singh Nalwa, former Member of Parliament.
3. Freedom Fighters of Haryana.
4. Martyrs of Haryana.
5. Others.

### **II. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

### **III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.**

- (i) THE SPEAKER to report the time table fixed by the Business Advisory Committee in regard to various business.
- (ii) A MEMBER OF THE COMMITTEE to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

### **IV. ZERO HOUR.**

### **V. CALLING ATTENTION NOTICE**

**Calling Attention Notice No.11 (Calling Attention Notice No. 16 clubbed with Calling Attention Notice No. 11)**

**Smt. Geeta Bhukkal, MLA**

**Dr. Raghuvir Singh Kadian, MLA**

**Shri Chiranjeev Rao, MLA**

**Shri Jagbir Singh Malik, MLA**

**Shri Shispal Singh, MLA**

**Shri Mewa Singh, MLA**

**Shri Aftab Ahmed, MLA-** to call the attention of the Minister of Education regarding protest against the recruitment of staff for varsities through HPSC/HSSC.

**Calling Attention Notice No.16**

**Shri Bharat Bhushan Batra, MLA**

**Smt. Geeta Bhukkal, MLA**

**Shri Aftab Ahmed, MLA**

**Shri Jagbir Singh Malik, MLA-** to call the attention of the Minister of Education regarding the amendments in the recruitment procedure of teaching and non-teaching posts in the Universities of Haryana.

**VI. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.**

1. A MINISTER to lay on the Table the Haryana Pond and Waste Water Management Authority (Amendment) Ordinance, 2021. (Haryana Ordinance No. 1 of 2021).
2. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 12<sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 12<sup>th</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.25/GST-2, dated the 31<sup>st</sup> March, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

17. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.35/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.36/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.37/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 16<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 29<sup>th</sup> April, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 07<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 21<sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21<sup>st</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 27<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
28. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 27<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 27<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 27<sup>th</sup> May, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 23<sup>rd</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 30<sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 30<sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

34. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 30<sup>th</sup> June, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 6<sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 6<sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 21<sup>st</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27<sup>th</sup> July, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 7<sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
46. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 70/GST-2, dated the 26<sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 71/GST-2, dated the 26<sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 72/GST-2, dated the 27<sup>th</sup> August, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 74/GST-2, dated the 11<sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 75/GST-2, dated the 11<sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



51. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 76/GST-2, dated the 16<sup>th</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 77/GST-2, dated the 21<sup>st</sup> September, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 79/GST-2, dated the 1<sup>st</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 83/GST-2, dated the 12<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 84/GST-2, dated the 12<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 85/GST-2, dated the 12<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 86/GST-2, dated the 20<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 87/GST-2, dated the 20<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 88/GST-2, dated the 20<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 89/GST-2, dated the 20<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 90/GST-2, dated the 28<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 91/GST-2, dated the 28<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No. 92/GST-2, dated the 28<sup>th</sup> October, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
64. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.93/GST-2, dated the 17<sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.94/GST-2, dated the 17<sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 17<sup>th</sup> November, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 8<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

68. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 8<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.98/GST-2, dated the 8<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 8<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 8<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 15<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.102/GST-2, dated the 15<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 15<sup>th</sup> December, 2020, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 18<sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 22<sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 22<sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.04/GST-2, dated the 22<sup>th</sup> January, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 3<sup>rd</sup> February, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 22<sup>nd</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 22<sup>nd</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
82. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 31<sup>st</sup> March, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 15<sup>th</sup> April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 19<sup>th</sup> April, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.



102. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.38/GST-2, dated the 1<sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.39/GST-2, dated the 1<sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.40/GST-2, dated the 1<sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.41/GST-2, dated the 1<sup>st</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.42/GST-2, dated the 6<sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.43/GST-2, dated the 6<sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108. A MINISTER to re-lay on the Table the Excise and Taxation Department Notification No.44/GST-2, dated the 26<sup>th</sup> July, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109. A MINISTER to re-lay on the Table the Personnel Department Notification No. G.S.R.5/Const./Art.320/2021, dated the 1<sup>st</sup> March, 2021 regarding amendment in the Haryana Public Service Commission (Limitation of Functions) Regulations, 1973, as required under Article 320 (5) of the Constitution of India.
110. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 21<sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 21<sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 21<sup>st</sup> September, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

118. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 1<sup>st</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 14<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 14<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 26<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 26<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 26<sup>th</sup> October, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 10<sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 10<sup>th</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 22<sup>nd</sup> November, 2021, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128. A MINISTER to lay on the Table the Administrative Reforms Department's Notification No.7/8/2011-3AR, dated the 26<sup>th</sup> August, 2021, as required under section 21(3) of the Right to Service Act, 2014.
129. A MINISTER to lay on the Table the Power Department Notification /Regulation No. HERC/53/2021, dated the 30<sup>th</sup> April, 2021, as required under section 182 of the Electricity Act, 2003.
130. A MINISTER to lay on the Table the Power Department Notification /Regulation No. 935/HERC/Tariff, dated the 1<sup>st</sup> June, 2021, as required under section 182 of the Electricity Act, 2003.
131. A MINISTER to lay on the Table the Power Department Notification /Regulation No. HERC/18/2008/1<sup>st</sup> Amendment/2021, dated the 14<sup>th</sup> June, 2021, as required under section 182 of the Electricity Act, 2003.
132. A MINISTER to lay on the Table the Power Department Notification /Corrigendum No. HERC/18/2008/1<sup>st</sup> Amendment/2021, dated the 7<sup>th</sup> July, 2021, as required under section 182 of the Electricity Act, 2003.
133. A MINISTER to lay on the Table the Power Department Notification /Regulation No. HERC/54/2021, dated the 19<sup>th</sup> July, 2021, as required under section 182 of the Electricity Act, 2003.
134. A MINISTER to lay on the Table the 43<sup>rd</sup> Annual Report of Haryana Land Reclamation and Development Corporation Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.

135. A MINISTER to lay on the Table the Audit Report and Annual Accounts of the Haryana State Agricultural Marketing Board for the year 2019-20, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971.
136. A MINISTER to lay on the Table the 55<sup>th</sup> Annual Report of the Haryana Public Service Commission for the year 2020-2021 (April 1, 2020 to March 31, 2021), as required under Article 323 (2) of the Constitution of India
137. A MINISTER to lay on the Table the 50<sup>th</sup> Annual Report & Accounts of Haryana Agro Industries Corporation Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
138. A MINISTER to lay on the Table the Annual Report of Lokayukta Haryana for the year 2020-2021 (01.04.2020 to 18.07.2021), as required under section 17(4) of the Haryana Lokayukta Act, 2002.
139. A MINISTER to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2016-2017, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.
140. A MINISTER to lay on the Table the 51<sup>th</sup> Annual Report of Haryana State Warehousing Corporation, for the year 2017-2018, as required under section 31 (11) of the Warehousing Corporation Act, 1962.
141. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on General Purpose Financial Report of State Public Sector Enterprises for the year ended 31<sup>st</sup> March, 2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
142. FINANCE MINISTER to lay on the Table the Report of the Comptroller and Auditor General of India on Revenue Sector for the year ended 31<sup>st</sup> March, 2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.
143. FINANCE MINISTER to lay on the Table the State Finances Audit Report of the Comptroller and Auditor General of India for the year ended 31<sup>st</sup> March, 2020 of the Government of Haryana in pursuance of the provisions of Clause (2) of Article 151 of the Constitution of India.

## VII. LEGISLATIVE BUSINESS.

### (Bill to be introduced)

The Haryana Private Universities  
(Amendment) Bill, 2021

A MINISTER to move for leave to introduce the Haryana Private Universities (Amendment) Bill;

Also to introduce the Bill.

CHANDIGARH:  
THE 16<sup>TH</sup> DECEMBER, 2021.

RAJENDER KUMAR NANDAL,  
SECRETARY.

## हरियाणा विधान सभा

शुक्रवार, 17 दिसम्बर, 2021 को 02.00 बजे मध्याह्न-पश्चात् विधान भवन, चण्डीगढ़ में हरियाणा विधान सभा के हाल में होने वाली हरियाणा विधान सभा की बैठक की कार्यसूची।

### I. शोक प्रस्ताव

एक मंत्री स्वर्गीय:-

1. चीफ ऑफ डिफेंस स्टाफ, जनरल बिपिन रावत, ब्रिगेडियर लखविंदर सिंह लिदर और हेलीकॉप्टर दुर्घटना के अन्य शहीद;
2. श्री हरी सिंह नलवा, भूतपूर्व सांसद;
3. हरियाणा के स्वतंत्रता सेनानी;
4. हरियाणा के शहीद;
5. अन्य।

के देहावसान का उल्लेख करेंगे।

### II. प्रश्न

पृथक सूची में दर्ज प्रश्न पूछे जाएंगे तथा उत्तर दिए जाएंगे।

### III. कार्य सलाहकार समिति की पहली रिपोर्ट

- (i) अध्यक्ष विभिन्न कार्य के संबंध में कार्य सलाहकार समिति द्वारा निश्चित की गई समय सारणी प्रतिवेदित करेंगे।
- (ii) समिति के एक सदस्य प्रस्ताव करेंगे कि यह सदन कार्य सलाहकार समिति की पहली रिपोर्ट में दी गई सिफारिशें स्वीकार करता है।

### IV. शून्य काल।

### V. ध्यानाकर्षण प्रस्ताव सूचना

ध्यानाकर्षण सूचना संख्या-11 (ध्यानाकर्षण सूचना संख्या-16 ध्यानाकर्षण सूचना संख्या-11 के साथ क्लब कर दी गई)

श्रीमती गीता भुक्कल, एम.एल.ए.

श्री रघुवीर सिंह कादियान, एम.एल.ए.

श्री चिरंजीव राव, एम.एल.ए.

श्री जगबीर सिंह मलिक, एम.एल.ए.

श्री शीशपाल सिंह, एम.एल.ए.

श्री मेवा सिंह, एम.एल.ए.

श्री आफताब अहमद, एम.एल.ए.- हरियाणा लोक सेवा आयोग/हरियाणा कर्मचारी चयन आयोग के माध्यम से विश्वविद्यालयों के लिए कर्मचारियों की भर्ती के विरोध करने से संबंधित शिक्षा मंत्री का ध्यानाकर्षण करने के लिए।

ध्यानाकर्षण सूचना संख्या-16

श्री भारत भूषण बतरा, एम.एल.ए.

श्रीमती गीता भुक्कल, एम.एल.ए.

श्री आफताब अहमद, एम.एल.ए.



















129. एक मंत्री बिजली अधिनियम, 2003 की धारा 182 के अधीन की गई अपेक्षा के अनुसार बिजली विभाग अधिसूचना/विनियमन संख्या एच.ई.आर.सी./53/2021, दिनांकित 30 अप्रैल, 2021 मेज़ पर रखेंगे।
130. एक मंत्री बिजली अधिनियम, 2003 की धारा 182 के अधीन की गई अपेक्षा के अनुसार बिजली विभाग अधिसूचना/विनियमन संख्या 935/एच.ई.आर.सी./टैरिफ, दिनांकित 01 जून, 2021 मेज़ पर रखेंगे।
131. एक मंत्री बिजली अधिनियम, 2003 की धारा 182 के अधीन की गई अपेक्षा के अनुसार बिजली विभाग अधिसूचना/विनियमन संख्या एच.ई.आर.सी./18/2008, प्रथम संशोधन/2021, दिनांकित 14 जून, 2021 मेज़ पर रखेंगे।
132. एक मंत्री बिजली अधिनियम, 2003 की धारा 182 के अधीन की गई अपेक्षा के अनुसार बिजली विभाग अधिसूचना/विनियमन संख्या एच.ई.आर.सी./18/2008, प्रथम संशोधन/2021, दिनांकित 07 जुलाई, 2021 मेज़ पर रखेंगे।
133. एक मंत्री बिजली अधिनियम, 2003 की धारा 182 के अधीन की गई अपेक्षा के अनुसार बिजली विभाग अधिसूचना/विनियमन संख्या एच.ई.आर.सी./54/2021, दिनांकित 19 जुलाई, 2021 मेज़ पर रखेंगे।
134. एक मंत्री कम्पनी अधिनियम, 1956 की धारा 619-क (3) (ख) के अधीन की गई अपेक्षा के अनुसार वर्ष 2016-2017 के लिए हरियाणा भूमि सूधार तथा विकास निगम लिमिटेड की 43वीं वार्षिक रिपोर्ट मेज़ पर रखेंगे।
135. एक मंत्री नियन्त्रक तथा महालेखापरीक्षक (कर्तव्य, शक्ति तथा सेवा शर्तें) अधिनियम, 1971 की धारा 19-क (3) के अधीन की गई अपेक्षा के अनुसार वर्ष 2019-2020 के लिए हरियाणा राज्य कृषि विपणन मंडल की लेखा रिपोर्ट तथा वार्षिक लेखे मेज़ पर रखेंगे।
136. एक मंत्री भारत के संविधान के अनुच्छेद 323 (2) के अधीन की गई अपेक्षा के अनुसार वर्ष 2020-2021 (1 अप्रैल, 2020 से 31 मार्च, 2021) के लिए हरियाणा लोक सेवा आयोग की 55 वीं वार्षिक रिपोर्ट मेज़ पर रखेंगे।
137. एक मंत्री कम्पनी अधिनियम, 1956 की धारा 619-क (3) (ख) के अधीन की गई अपेक्षा के अनुसार वर्ष 2016-2017 के लिए हरियाणा कृषि उद्योग निगम लिमिटेड की 50वीं वार्षिक रिपोर्ट मेज़ पर रखेंगे।
138. एक मंत्री हरियाणा लोकायुक्त अधिनियम, 2002 की धारा 17 (4) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2020-2021 (01.04.2020 से 18.07.2021) के लिए हरियाणा लोकायुक्त की वार्षिक रिपोर्ट मेज़ पर रखेंगे।
139. एक मंत्री नियन्त्रक तथा महालेखापरीक्षक (कर्तव्य, शक्ति तथा सेवा शर्तें) अधिनियम, 1971 की धारा 19-क (3) के अधीन की गई अपेक्षा के अनुसार वर्ष 2016-2017 के लिए हरियाणा खादी एवं ग्रामोद्योग बोर्ड की वार्षिक रिपोर्ट मेज़ पर रखेंगे।
140. एक मंत्री भाण्डागारण निगम अधिनियम, 1962 की धारा 31 (11) के अधीन की गई अपेक्षा के अनुसार, वर्ष 2017-2018 के लिए हरियाणा राज्य भाण्डागारण निगम की 51वीं वार्षिक रिपोर्ट मेज़ पर रखेंगे।
141. वित्त मंत्री भारत के संविधान के अनुच्छेद 151 के खण्ड (2) के उपबंधों के अनुसरण में 31 मार्च, 2020 को समाप्त हुए वर्ष के लिए हरियाणा सरकार के राज्य के सार्वजनिक क्षेत्र उद्यमों की सामान्य प्रयोजन वित्तीय रिपोर्ट पर भारत के नियंत्रक एवं महालेखा परीक्षक की लेखा परीक्षण रिपोर्ट मेज़ पर रखेंगे।
142. वित्त मंत्री भारत के संविधान के अनुच्छेद 151 के खण्ड (2) के उपबंधों के अनुसरण में 31 मार्च, 2020 को समाप्त हुए वर्ष के लिए हरियाणा सरकार के राजस्व सैक्टर पर भारत के नियंत्रक एवं महालेखा परीक्षक की लेखा परीक्षण रिपोर्ट मेज़ पर रखेंगे।
143. वित्त मंत्री भारत के संविधान के अनुच्छेद 151 के खण्ड-2 के उपबंधों के अनुसरण में 31 मार्च, 2020 को समाप्त हुए वर्ष के लिए हरियाणा सरकार के राज्य वित्तों पर भारत के नियंत्रक एवं महालेखा परीक्षक की लेखा परीक्षण रिपोर्ट मेज़ पर रखेंगे।



**VII. विधायी कार्य**

(पुरःस्थापित किये जाने वाले विधेयक)

हरियाणा निजी  
विश्वविद्यालय (संशोधन)  
विधेयक, 2021.

एक मंत्री

हरियाणा निजी विश्वविद्यालय (संशोधन) विधेयक,  
को पुरःस्थापित करने की अनुमति के लिए  
प्रस्ताव करेंगे;

विधेयक पुरःस्थापित भी करेंगे;

चण्डीगढ़:  
16 दिसम्बर, 2021.

राजेन्द्र कुमार नांदल,  
सचिव।